

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 319/252/ND/2018

In the matter of :  
Jaipuria Mall (P) Ltd

....PETITIONER

SECTION :  
Under Section 252

Order delivered on 02.5.2018

Coram :  
R. Varadharajan,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Tech.)

**For the Petitioner /applicant** : Mr. Prince Mohan Sinha, PCS, Mr. Dinesh  
Mohan Sinha, Mr. Pramod Tiwari, Advocates

**For the Respondent/Corporate Debtor : -**  
**For the Intervener** : Ms. Lakshmi Gurung, Standing Counsel, Income Tax  
Deptt

**ORDER**

Learned authorized representative for the Appellant is present. None appears for the respondent ROC. Ld. Standing Counsel appears for the Income tax Department and takes notice of the appeal and a copy of the appeal along with annexure will be duly served upon by the appellant to both the statutory authorities, namely, respondent ROC and Income tax Department. Both the statutory authorities to file their observations within a period of 4 weeks thereafter.

For ascertaining the compliance of above order, let the matter be listed before the Ld. Registrar, NCLT after a period of 4 weeks and after due compliances, let the matter be listed before this Tribunal for enquiry.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit